

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 7903 OF 2016

(Application for suspension of sentence)

IN

CRIMINAL APPEAL NO. 41 OF 2016

RANVIR SINGH

VERSUS

STATE OF UTTAR PRADESH

... Appellant(s)

... Respondent(s)

OFFICE REPORT

Mr. Rajeev Sharma, Advocate for the Appellant has filed an application for suspension of sentence with Affidavit which has been registered as Criminal Misc. Petition No. 7903/2016.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent/State and the said Respondent is represented by Ms. Pragati Neekhara, Advocate.

It is further submitted that Original Records from the High court as well as from the Trial are awaited.

The appeal above-mentioned is yet not ready for hearing.

The application for suspension of sentence in the Appeal above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED this the 30th day of April, 2016.

ASSISTANT REGISTRAR

COPY TO:

- 1) Mr. Rajeev Sharma, Advocate
Chamber No. 4, C.K. Daphtary Block,
Supreme Court Lawyers Chambers, New Delhi
- 2) Ms. Pragati Neekhara, Advocate
34 lawyers Chambers , Supreme Court of India